

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH : JODHPUR

Date of order : 17.04.2000

O.A. No. 295/1997

Bhagwan Das son of Shri Lekh Raj Khatik aged 49 years, Telephone Operator Grade-III, Office of Junior Telecom Officer, Merta City, District Nagaur.

... Applicant

versus

1. Union of India through the Secretary to the Government, Ministry of Communication, Department of Telecom, New Delhi.
2. Telecom District Manager, Nagaur.
3. General Manager Telecom (Western Region), Jodhpur.

... Respondents.

Mr. Vijay Mehta, Counsel for the applicant.

Mr. Vinit Mathur, Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice B.S. Raikote, Vice Chairman.

Hon'ble Mr. Gopal Singh, Administrative Member.

: O R D E R :

(Per Hon'ble Mr. Justice B.S. Raikote)

This application is filed by the applicant praying for a direction to the respondents that he should be given the benefit of BCR Scheme for promotion with effect from 1.1.92 by amending Annexure A/1. Annexure A/1 is the letter by which he was given the benefit of Scheme with effect from 1.7.94. His grievance is that this benefit should be given to him with effect from 1.1.92 on the ground that one Mr. O.P. Harijan, who was junior to the applicant, was given the benefit of BCR Scheme with effect from 1.1.92 and being senior to Mr. O.P. Harijan, he was entitled to the ^{same} benefit with effect from 1.1.92.



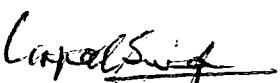
2. By filing counter, the official respondents have stated as under:-

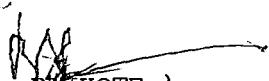
"4.4. In reply to this para, it is respectfully submitted that after review D.P.C., Shri O.P. Harijan was also given promotion with effect from 1.7.1994 instead of 1.1.1992 in the Scheduled Caste quota, vide order dated 19.11.1996."

3. The official respondents have contended that there was some mistake in granting the benefit of BCR Scheme to Mr. O.P. Harijan with effect from 1.1.92 and the same has been rectified vide their letter dated 4.12.96 by giving the benefit of BCR Scheme with effect from 1.7.94 alongwith the applicant as on that date the applicant was continued to be senior.

4. In this view of the matter, the application deserves to be dismissed. We also feel that no illegalities have been committed by the respondents. Accordingly, we pass the order as under:-

" Application is dismissed. No costs. "


(GOPAL SINGH)
Adm. Member


(B.S. RAIKOTE)
Vice Chairman

cvr.

H copy
Mr. (Signature) P.D.B.
(Joint Committee)
R. R. D. A. M.
V. A. M. B.
M. M. M. M.

Part II and III destroyed
in my presence on 17.10.06
under the supervision of
Section Officer (I) as per
order dated 29.8.06

Section Officer (Record) B